

भी स्टेट सबजेक्ट है। यह तीनों प्राइटम्स—कोल, आयरन और स्टील और जूट प्राइवेट सैक्टर के मतहत हैं उन को मौका मिलेगा कि वे सुप्रीम कोर्ट के पास जायें और इस विधेयक को स्ट्रक आफ करायें। मेरा कहना है कि इस तरह से आप सेल्स टैक्स इवेज्न् को नहीं रोक सकेंगे बल्कि इवेज्न् और भी बढ़ जायगा, मैदान और साफ हो जायगा। इसलिये इस विधेयक को फिर स ड्राफ्ट कर के दूसरे रूप में आप लायें, यही मेरा निवेदन है।

SHRI P. C. SETHI : As far as the points raised by Shri Shri Chand Goyal are concerned as per provisions of the Sixth Schedule to the Constitution the Act did not apply to these districts of Nagaland... (Interruption).

श्री मोलहू प्रसाद : उपाध्यक्ष महोदय, क्या मैं यह मान लूँ कि योजना बद्ध ढंग से लोक सभा सचिवालय और मन्त्रालय, मैं ने जिस मुद्दे को उठाया है, उस को टालना चाहते हैं ? आप इस पर व्यवस्था दीजिये।

MR. DEPUTY-SPEAKER : No, no How can you intervene in the middle of a discussion ? Order please.

SHRI P. C. SETHI : What I wanted to say was this. The hon. Members Shri Goyal and Shri Jha raised several points about the merits of the Bill. Whether there are any loopholes or not, the only valid point raised by Shri Goyal was as to why Kohima and Mokochung districts have been included in this Bill. It was very correct. In the Sixth Schedule you will find that these districts have been included because they have become part of Nagaland. That is why we have included this. Constitutionally, the Bill is absolutely correct. When we come to the discussion of the Bill, the merits of the case can be discussed.

MR. DEPUTY-SPEAKER : Now, the question is :

"That leave be granted to introduce

a Bill further to amend the Central Sales Tax Act, 1956."

The motion was adopted.

SHRI P. C. SETHI : Sir, I introduce* the Bill.

MATTERS UNDER RULE 377 Contd.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, माननीय मोलहू प्रसाद एक अर्से से आप से यह जानना चाह रहे हैं कि हरिजन और आदिवासियों के बारे में जो प्रस्ताव है उस पर आज बहस होगी ? आप जरा कार्य सूची देख लीजिये।

MR. DEPUTY-SPEAKER : I have said from the very beginning that let us make all efforts to take it up.

श्री ओमप्रकाश त्यागी (मुरादाबाद) : इस को समय नहीं मिलेगा। हर साल इसको इस प्रकार से निकाल दिया जाता है। हरिजनों की समस्या पर कोई विचार करने वाला नहीं है।

MR. DEPUTY SPEAKER : Kindly listen to me. It is in the order paper and it is for this House to decide. I only want the cooperation of Shri Molahu Prasad, Shri Madhu Limaye and Shri Tyagi to allow this so that we can go through the business as quickly as possible.

श्री मधु लिमये : जब तक ग्रांडर पेपर के सारे मोशन नहीं खत्म होंगे हम नहीं उठेंगे। आप अभी निराय लीजिये।

SHRI OM PRAKASH TYAGI : I support this.

MR. DEPUTY SPEAKER : I cannot allow this.

श्री मधु लिमये : साढ़े छैं बजे सदन स्थगित होगा, अभी आप फैसला कीजिये। मैं मोशन पेश कर रहा हूँ बाकायदा कि जब तक हरिजन और आदिवासियों के प्रस्ताव पर बहस पूरी नहीं होती है तब तक इस सदन की कार्यवाही चलती रहेगी चाहे 11 बज जायें। आप इस पर बोट ले लीजिये।

*Introduced with the recommendation of the President.

MR. DEPUTY-SPEAKER : How can a motion be moved ?

श्री मधु लिमये : भ्रमी घ्राप ने कहा कि सदन के सहयोग से होगा। मैंने मोशन मूव किया है आप इस पर बोट लीजिये।

MR. DEPUTY-SPEAKER : I am not accepting this motion. Let us go on and see what happens.

श्री मधु लिमये : साढ़े छैं बजे के बाद घ्राप क्या देखेंगे ?

श्री क० ना० तिवारी (बेतिया) : अगर माननीय सदस्य बोलने दें तो प्रोसीडिंग्स चलती रहे। इस तरह से बेकार का समय नष्ट हो रहा है।

श्री मोल्लू प्रसाद : या तो घ्राप व्यवस्था दीजिये, नहीं तो समय बता दीजिये कि कब उस पर बहस शुरू होगी। अगर घ्राप नहीं बताते तो घ्राप कहिये हम चले जायें।

MR. DEPUTY-SPEAKER : Let us reach that item. We shall decide at that time.

श्री श्रीम प्रकाश त्यागी : आप हमें समझा दीजिये कि कब तक यह मामला लिया जायगा ?

MR. DEPUTY-SPEAKER : I understand your feelings and I appreciate them very much. I am only seeking your cooperation so that we can reach that item.

SHRI MADHU LIMAYE : The House is the master of its own procedure.

SHRI S. KANDAPPAN (Mettur) : Let me have a minute.

I would like to cooperate with you very much. But look at the agenda. Next is the Central Silk Board Bill and the Tea Board Bill—both these Bills were passed in this House and they went to Rajya Sabha. There, they were amended and again they have come to us. So, we have to consider and pass them. Do you think that it is

humanly possible ? Further there are other items. It won't be possible at all to reach the item unless of course we leave the other items.

So, let us find a way out whether we can start a discussion on this important issue of scheduled castes.

MR. DEPUTY-SPEAKER : Let me have one word. It is true that the House is the master of its own procedure. But, this time-table has been prepared by the Business Advisory Committee, moved before the House and accepted by the House.

So, it is not as if this has been foisted on the House...

SHRI S. KANDAPPAN : But the order of the items is not prepared by the Business Advisory Committee. It only indicates the items.

MR. DEPUTY-SPEAKER : My submission is that the other items are only very small and formal things.

SHRI S. KANDAPPAN : But it is not possible to take up the last item ..

MR. DEPUTY-SPEAKER : It will be possible to touch it, and when we reach that point, we shall decide...

SHRI S. KANDAPPAN : The Tea and Silk Board Bills themselves would take about four or five hours.

MR. DEPUTY-SPEAKER : Now, Shri Chowdhary Ram Sewak.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to move that the following amendments...

MR. DEPUTY SPEAKER : The hon. Minister is moving this motion. This is just a formal one. The next one is also a formal one. Then, we have a Bill for reference to Select Committee, and that is also just to be adopted without discussion.